

The Minister of Health (Shri Kar-markar): No decision has been taken on the question.

Locomotives

615. Shri Doraiswami Gounder: Will the Minister of Railways be pleased to state how the locomotives purchased during 1955-56 and 1956-57 were allotted for each Railway Zone?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): A statement giving the required information is placed on the Table of Lok Sabha. [See Appendix II, annexure No. 134]

Sugar Factories

616. Shri K. N. Pandey: Will the Minister of Food and Agriculture be pleased to lay a statement on the Table of the Sabha showing:

(a) the names of the sugar factories at present being run by the authorised controllers appointed by the Central Government;

(b) the names of the sugar factories which made profit during the year 1956-57 and those which underwent loss and why; and

(c) whether it is a fact that Ram Lakshman Sugar Mills, Mohiuddinpur though being run by an authorised controller has not yet provided the workers with a canteen and rest house as required by the Factories Act?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) The following sugar factories are at present being run by the authorised controllers appointed by the Central Government under the industries (Development and Regulation) Act, 1951:

(i) M/s. Ishwari Khetan Sugar Mills Ltd., Lakshniganj.

(ii) M/s. Maheshwari Khetan Sugar Mills Ltd., Ramkola.

(iii) M/s. Vishnu Pratap Sugar Works Ltd., Khadda.

(iv) M/s. Ram Luxman Sugar Mills, Mohiuddinpur.

(v) M/s. Shree Janki Sugar Mills & Co., Doiwala.

Besides, the following two sugar factories are under supervisory control of the Government under the Essential Commodities Act, 1955.

(i) M/s. Sugauli Sugar Works Ltd., Sugauli.

(ii) M/s. S B Sugar Mills, Bijnor

(b) The sugar season is reckoned from 1st November to 31st October. As such it is not yet possible to indicate profits or losses for the year 1956-57

(c) The question of providing canteen and rest house for the workers is being considered by the authorised controller.

STATEMENT RE REVOCATION OF ESSENTIAL SERVICES MAIN- TENANCE ORDINANCE

Mr. Speaker: I have received notice...

Shri A. K. Gopalan (Kasergod): With your permission, may I make a request to the Prime Minister regarding an important matter?

Mr. Speaker: The hon. Member might have informed me earlier. Can he not write to me saying what exactly he wants? Can it not stand over till tomorrow?

Shri A. K. Gopalan: Since the strike has been withdrawn, I want the Prime Minister to consider—even in his speech he has said that he will consider—whether the steps that had been taken at the time of the strike, such as the issue of the Ordinance and also the bringing forward of the Bill, should not be revoked. Since day before yesterday and yesterday, there had been several meetings and demonstrations in the country against the Bill. The Prime Minister had already